

(b) the number of scheduled caste candidates, out of them?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) 1092.

(b) 28 Scheduled Caste and 5 Scheduled Tribe. In addition to this 134 Scheduled Caste and 34 Scheduled Tribe have been declared as qualified in terms of para 2(i) of Part II of Appendix II the Rules for the Special Recruitment Examination, 1956, a copy of which is placed on the Table of Lok Sabha [See Appendix II, annexure No. 106].

Aid to Non-Official Organisations

560. Shri B. C. Mallick: Will the Minister of Home Affairs be pleased to state

(a) the amount of aid granted to the non-official organisations State-wise for the removal of untouchability so far; and

(b) whether Government have made an audit over the expenditure?

The Minister of Home Affairs (Pandit G. B. Pant): (a) The statements are laid on the Table of Lok Sabha [See Appendix II, annexure No 107].

(b) One of the conditions attached to the grants given so far to non-official organisations is that they have to get their accounts audited by a chartered accountant. The Government have not undertaken any audit of their accounts upto now. But from this year one more condition has been added to the grants given direct by the Centre that the accounts will be subject to test check by the Comptroller and Auditor-General of India at his discretion.

Recruitment

562. Shri J. B. Mehta: Will the Minister of Home Affairs be pleased to state:

(a) the categories of Government employees which are recruited through Departmental Committees and not through Union Public Service Commission;

(b) the defects inherent or brought to light in respect of this method of recruitment; and

(c) the steps taken or proposed to be taken to remedy these defects?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) No recruitment is made through Departmental Committees as such. Such Committees, where they exist, can, at best only advise the Appointing Authority in the selections, and the final selections are always those of the Appointing Authority. Even such selections can be only for posts which have been formally excluded from the purview of the Union Public Service Commission or recruitment to which does not require to be referred to the Union Public Service Commission under the Commission's Consultation Regulations.

(b) and (c) Do not arise.

Missing Persons Squad

563. Shri Subodh Hasda: Will the Minister of Home Affairs be pleased to state

(a) the number of minors recovered by the Missing Persons Squad in Delhi since its inception, and

(b) the number of such cases reported to the Missing Persons Squad during the above period?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) 1643 (up to 25th July, 1957)

(b) 1798 (up to 25th July, 1957).

Acquisition of Land

564. Shri N. R. Munisamy: Will the Minister of Defence be pleased to state

(a) the number of persons whose properties have been requisitioned and derequisitioned by Eastern Command stationed at Sterndall Road, Alipore, Calcutta and the amount so far paid and still to be paid as compensation;

(b) whether the compensation claimed by owners as a result of damages have been settled in respect of properties on Diamond Harbour Road, Behala, Calcutta after derequisition, and